cers. After completing the formalities the post will be filled.]

## Land Ceiling Laws

783. SHRI BHANU PRATAP SINGH: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government have issued any guidelines to State Governments with regard to the implementation of the land ceiling laws; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI BALESHWAR RAM): (a) The National Guidelines on ceiling on agricultural holdings formulated in 1972 were issued to all the State Governments and Union Territories.

(b) The National Guidelines mainly suggest that (i) the holding should not consist of more than 10-18 acres of the best category of land, viz, land with assured irrigation and capable of yielding at least two crops a year, (ii) the ceiling for land of inferior quality may be higher but it should in no case exceed 54 acres, (iii) the ceiling should apply to a family unit of five members and where the size of the family is larger, additional land may be allowed for each member of the family in excess of five, so however, that the total area held by the family does not exceed twice the ceiling limit, (iv) 'family', for purposes of the ceiling law, may be defined to include husband, wife and minor children, (v) land under tea, coffee, rubber, cardamom and cocoa should not be subject to ceiling, (vi) private trusts should not be allowed to hold land in excess of the ceiling, and (vii) priority in the allotment of ceiling-surplus land should be given to landless agricultural workers particularly those belonging to the Scheduled Castes and Scheduled Tribes.

784. [Transferred to the 2nd December, 1980].

## Three-language Formula

785, SHRI KALP NATH RAI: Will the Minister of EDUCATION be pleased  $t_{\Omega}$  state:

(a) whether a three-language formula is being considered or adoption in the school curricula throughout the country;

(b) if so, the details in this regard;

(c) whether it will have blanket application or it will be applicable with reservations for certain categories of schools; and

(d) by when it is going to be introduced?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) to (d) The National Policy on Education adopted in 1968 prescribes the three-language formula as follows:

"At the secondary stage, the State Governments should adopt, and vigorously implement the three-language formula which includes the study of a modern Indian language, preferably one of the southern languages, apart from Hindi and English in the Hindi speaking States and of Hindi along regional language and with a English in the non-Hindi speaking States."

The implementation of this Policy is the responsibility of the State Governments.

However, the Kendriya Vidyalayas have been allowed to have a different arrangement. These Vidyalayas are meant for transferable Central Government employees posted in different parts of the country. Accordingly, they have to follow common syllabi. In the circumstances, They have been allowed to teach the three languages of Hindi, English and Sanskrit. The Kendriya Vidyalaya<sub>s</sub> arrange for teaching the regional language as an additional language where a prescribed number of students opt for it.